

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO SIXTY-EIGHTH REPORTS
(ENGLISH VERSION)



EIGHTH LOK SABHA

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Eighth Lok Sabha)

FIFTY-NINTH REPORT

(Presented on 1-3-1989)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fifty-ninth Report.

2. The Committee met on 27 February, 1989 for—

I. Examination of the following Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1989 (Amendment of article 316) by Shri V. S. Krishna Iyer.
[Bill No. 1 of 1989]
- (2) The Constitution (Amendment) Bill, 1989 (Amendment of article 316) by Shri V. S. Krishna Iyer.
[Bill No. 1 of 1989]
- (3) The Constitution (Amendment) Bill, 1989 (Amendment of article 198) by Shri V. S. Krishna Iyer.
- (4) The Constitution (Amendment) Bill, 1989 (Substitution of new article for article 57) by Shri A. Charles.

II. Classification and allocation of time for discussion of Bills (vide Appendix) under clauses (b) and (c) of rule 294(1) of the Rules of Procedure.

III. Allocation of time under rule 294(1)(e) of the Rules of Procedure to the Resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Friday, 3 March, 1989.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1989 (Amendment of article 316) by Shri V. S. Krishna Iyer.
[Bill No. 4 of 1989]

The Bill seeks to amend article 316 of the Constitution with a view to provide that in the matter of appointment of Chairman and other members of the Union Public Service Commission due representation to every State shall be given by the President.

[P.T.O.]

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1989 (*Amendment of article 316*) by Shri V. S. Krishna Iyer.
 [Bill No. 1 of 1989]

The Bill seeks to amend article 316 of the Constitution with a view to reduce the term of office of a member of Public Service Commission from 6 years to 4 years.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 1989 (*Amendment of article 198*) by Shri V. S. Krishna Iyer.

The Bill seeks to amend article 198 of the Constitution with a view to provide that the Legislative Council shall return the Money Bill to the Legislative Assembly with or without its recommendations within a period of seven days and that if the Money Bill is not returned within seven days by the Legislative Council, it shall be deemed to have been passed by both Houses of the State Legislature in the form in which it was passed by the Legislative Assembly.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(4) The Constitution (Amendment) Bill 1989 (*Substitution of new article for article 57*) by Shri A. Charles.

The Bill seeks to amend the Constitution by substituting new article for article 57 to provide that a person who holds, or who has held, office as President shall not be eligible for re-election to that office.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee then considered classification and allocation of time to nine Bills specified in Appendix.

5. After considering all aspects of the Bills, the Committee recommend that the Crop Insurance Corporation Bill, 1988 by Prof. Madhu Dandavate, be placed in category 'A' and all the remaining eight Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Allocation of time to Resolutions

6. The Committee recommend allocation of time to resolutions as follows:—

(1) Resolution by Shri S. Jaipal Reddy regarding guidelines for appointment and transfer of Governors.

- (2) Resolution by Shri Manoranjan Bhakta regarding 2 hours time bound programme to provide jobs.
- (3) Resolution by Shri Braja Mohan Mohanty regarding 2 hours steps to reduce indebtedness of the poor.

Recommendations

7. The Committee recommend that—

- (i) Sarvashri V. S. Krishna Iyer and A. Charles be permitted to move for leave to introduce their Constitution (Amendment) Bills;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (iii) the allocation of time to resolutions, as shown in paragraph 6 above, be agreed to by the House.

NEW DELHI;

February 27, 1989
Phalgun 8, 1910 (Saka)

M. THAMBI DURAL,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the member-in-charge	Bill No.	Category recom- mended	Time recom- mended
1	2	3	4	5
1.	The Constitution (Amendment) Bill, 1988 (<i>Amendment of articles 102 and 191</i>) by Shri V.S. Krishna Iyer	77 of 1988	B	2 hours
2.	The Constitution (Amendment) Bill, 1988 (<i>Amendment of article 80</i>) by Shri V.S. Krishna Iyer	74 of 1988	B	2 hours
3.	The Cinematograph (Amendment) Bill, 1988 (<i>Amendment of section 5B</i>) by Shri V. Tulsiram	89 of 1988	B	2 hours
4.	The Crop Insurance Corporation Bill, 1988 by Prof. Madhu Dandavate	115 of 1988	A	2 hours
5.	The Oil-seeds and Edible Oils Production Bill, 1988 by Prof. Madhu Dandavate	116 of 1988	B	2 hours
6.	The Constitution (Amendment) Bill, 1988 (<i>Amendment of Eighth Schedule</i>) by Shri V.S. Krishna Iyer	114 of 1988	B	2 hours
7.	The Construction Workers (Regulation of Employment and Conditions of Service) Bill, 1988 by Shri V.S. Krishna Iyer	112 of 1988	B	2 hours
8.	The Indian Penal Code (Amendment) Bill, 1988 (<i>Substitution of new section for section 500, etc.</i>) by Shri Thampan Thomas	119 of 1988	B	2 hours
9.	The Textile Industry (Taking Over of Management) Bill, 1988 by Shri Haroobhai Mehta	121 of 1988	B	2 hours